

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 337/2000

New Delhi, this the 21st February, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SMT. SHANTA SHASTRY, MEMBER (A)

Ms. Kavita Pandey,
R/O 15/34, Old Chandrawal,
Khyber Pass, Civil Lines,
Delhi-110054.

... Applicant

(By Shri Praveen Chaturvedi, Advocate)

vs.

1. The Director (Education),
Govt. of NCT, Old Secretariat,
5, Sham Nath Marg,
Delhi-110054.
2. Shri P. N. Mishra,
Secretary to Industry, Education,
Technical Education, Language,
Tourism and Energy Minister,
Govt. of NCT, Room No.65,
Old Secretariat, 5, Sham Nath Marg,
Delhi.
3. Delhi Subordinate Services Selection Board
of Government of National Capital Territory
of Delhi, UTCS Building,
Behind Karkardooma Courts Complex,
Vishwas Nagar, Shahdara,
Delhi-110032.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Representation of the applicant which is addressed to the Minister for Education has been referred by the latter to the Director of Education with instructions to decide the same within a period of seven days. Though the aforesaid direction of the Minister was issued on 24.1.2000, no decision so far appears to have been taken by the Director.

2. In the circumstances, we dispose of the present O.A. by directing the Director of Education to dispose

of the representation expeditiously and within a period of two weeks from the receipt of this order and communicate its decision to the applicant within one week thereafter.

Copy of this order be supplied to applicant forthwith.


(Ashok Agarwal)
Chairman


(Shanta Shastry)
Member (A)

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